

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI**

(Under Section 18(1) read with Section 14, 15 r/w Section 26, 28 of the National
Green Tribunal Act 2010)

Original Application No. 173 of 2024

IN THE MATTER OF.

Gajanan Narayana Hedge & Anr.

... Applicants

Vs.

The Deputy Commissioner/Chairman & 6 Ors.

... Respondents

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// Certified to be True Copies of the Respective Originals

Dated this on the 26th day of July, 2024 at Chennai



Through M/s Ramaswamy Meyyappan,
Counsel for the Applicants
Ph: 9940188325
E-mail: meram6@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI**

(Under Section 18(1) read with Section 14, 15 of the National Green Tribunal
Act 2010)

Original Application No. 173 of 2024

IN THE MATTER OF

Gajanan Narayana Hedge & Anr.

... Applicants

Vs.

The Deputy Commissioner/ Chairman
Of District Seven Member Committee (CRZ),
Karnataka & Ors.

... Respondents

MEMO OF OBSERVATION FILED ON BEHALF OF THE APPLICANTS

The Applicants most humbly submit that:

1. This Memo of Observation is being filed on behalf of the Applicants in pursuance to this Hon'ble Tribunal's order dated 24.05.2024 in OA. 173/2024 and the Joint Inspection held at the Inspection Bungalow accompanied by the learned Additional Director of Mines and Geology North Division. Bellary on 11.07.2024 at 11.00 am.

BACKGROUND:

2. The Applicants are residents of Honnavar Taluk in Uttara Kannada, filing this petition in response to significant environmental damage caused by illegal sand mining in the river basins of Aganashini, Gangavali, Kali, and Sharavathi, all of which fall under the Coastal Control Zone (CRZ) in the Uttara Kannada district.

3. The Respondent authority granted permission and issued mineral dispatch permit to the 137 lease holders for sale and transportation of sand and it used for commercial purpose in contrary to CRZ Notification 2019, Rule 9(4) of the notification. This led to excessive sand extraction, contravening the terms and conditions outlined by the CRZ Notification 2011, which restricts activities that cause land reclamation, bunding, or disturb the natural course of rivers. Every lease holder uses 5 mineral dispatch permit for sale and transportation of sand each load 10 metric tons. A total 137 lease holder with 5 mineral dispatch permit per day amounts to 685 mineral dispatch permit issued in daily basis for sales. It is necessary to note that the grant of permission for commercial exploitation is in contravention of the said Order and of the CRZ Notification 2011 amended up to 18.01.2019 vide G.S.R. 37(E). The Notification categorically includes under Regulation 4 (viii) "*Mining of sand, rocks and other sub-strata materials*" as ***Prohibited activities within CRZ.***

4. The Hon'ble National Green Tribunal (NGT) through applications OA No. 111 of 2016 and OA No. 252 of 2017, dealt with these raising concerns about sand mining in these river basins and issued appropriate guidelines to be followed during the grant of any such permit. Despite securing orders from the Honorable NGT, The Respondent authority proceeded to grant sand mining permits in contravention to the guidelines issued by this Hon'ble Tribunal in the aforesaid orders, and to the CRZ Notification 2011 amended up to 18.01.2019 vide G.S.R. 37(E).

STATUS AND FINDINGS:

5. This Hon'ble Tribunal on 24.05.2024, noted that such operations cannot continue without approvals from appropriate authorities, and that SEIAA did not provide any environmental clearance for sand mining in the Sharavati River. Consequently, this Hon'ble Tribunal directed the Department of Mines and Geology, Karnataka, and SEIAA to inspect and stop any such unlawful/illegal activity and file a detailed report before the next hearing, including any unauthorized mining in the report.

6. Despite this Hon'ble Tribunal's order dated 24.05.2024 prohibiting the continuation of sand mining operations in the Sharavati River, the

Department of Mines and Geology continued to issue Mineral Dispatch Permits (MDPs) for illegal sand mining without appropriate approvals and compliance with the directions passed by this Hon'ble Tribunal in OA 252 of 2017 and CRZ Notification 2011 amended up to 18.09.2019. This in direct contravention to the Hon'ble NCLT's order dated 24.05.2024 in OA 173 of 2024 and the NGT's order dated 18.05.2022 in OA 252 of 2017. As a result, permit holders continued to illegally mine sand from the Sharavati River. The supporting photographs are annexed herewith as **Annexure 2.** and copies of the Mineral Dispatch Permits (MDPs) are annexed herewith as **Annexure 3.**

7. On 06.07.2024, the Department of Mines and Geology issued a letter to the Applicants, summoning them to appear at the Inspection Bungalow at Bellary. It was informed by the Applicants that they were forced to sign certain documents that did not reflect the true state of affairs. The Applicants refused to sign these documents, and the officials from the Department did not provide any copies of the report or inform the Applicants of the findings of their inspection.

8. On 14.06.2024, the Counsel for the Applicants filed an application under Section 6 of the Right to Information Act 2005 with the Department of Mines and Geology, seeking information on illegal sand mining. On 15.07.2024, the Department provided the following responses:

"1. Information about the total number of Mineral Dispatch Permits (MDP) issued for the D transportation of sand collected c from sand dune clearance in Sharavati River in the year 2024.

Response: In the year 2024, a total of 130716 Metric Tonners Mineral Dispatch Permit (MDP) will be distributed to clear the sand mound in the Shravati River.

2. Information about the purpose of A transportation of sand collected M from Sharavati river during the year 2024.

Response: As per the decision of 07 Member District (CRZ) Committee Meeting.

4

3. Information about permission to sell sand cleared in CRZ range from rivers is to use for commercial purpose.

Response: As per the decision of 07 Member District (CRZ) Committee Meeting.

4. In the year 2024 the activity details of clearing of sand mound in Sharavathi River when started and completed.

Response: Issued temporary license on dated 12-03-2024 to clear the sand mound from Sharavathi river in Uttara Kannada district, ended on 15-06-2024.

5. Transport license issued to how many people to clear the sand mounds in Sharavathi River in 2024.

Response: A total of 45 people will be issued temporary sand permits to transport Sharavathi river sand mound in 2024.

6. Information on how many metric tonnes of sand cleared and permitted for transportation in Sharavathi River in 2024

Response: Transportation is permitted in year 2024. A total of 4,18,497.50 MT of sand will be removed from Sharavathi river."

The Copies of the Responses are annexed herewith as **Annexure 4**.

OBSERVATIONS:

9. The alleged illegal Sand mining is continuing and on-going. The Respondent No. 2 and 3 continued to issue sand permits to transport Sharavathi River sand post this Hon'ble Tribunal's order dated 24.05.2024.

10. The Hon'ble Tribunal in OA 252 OF 2017(SZ) dated 18.05.2022 clearly elucidated the procedure to be followed for clearing the sand due within the Karnataka Coastal Control Zone, Order No. 75(xiv) "The Sand removed from sandbars, if permitted as per rules shall not be sold and it can be used only for levelling low lying areas of the river bed, sand nourishment in beaches and strengthening of the river bunds". In all the Mineral Dispatch Permits issued, (i) BUYER of the Removed Sand is printed (ii) Specific

Transport Route is printed (iii) FORM AP Purpose, it is printed as "Instate-Procurement & Sell".

11. Further, as per the Hon'ble Supreme Court in Civil Appeal No. 7316/2022, *"the traditional coastal communities are permitted to remove the sandbars in the inter-tidal areas only through a non-mechanical manual method and strictly in accordance with the guidelines contained in the Notification dated 18.01.2019, as amended on 24.11.2022, issued by the MoEF & CC, Union of India"*. The extraction was not in accordance to the above-stated guidelines.

12. The Respondent Authorities continued to issue fresh Mineral Dispatch Permits for commercial purposes violating the order dated 24.05.2024 passed by this Hon'ble Tribunal and permitted extraction of sand and transportation of the extracted sand for sale.

13. The Respondent Authorities in the guise of removal of sand bar, permitting illegal sand mining in Sharavati River.

14. The Practice adopted by the Respondent Authorities of collecting nominal amount from the permit holder and permitting the permit holder to sell it without fixing any amount, amounts to mining of minerals for commercial exploitation and that is barred under the CRZ Notification.

15. The Respondent No. 2 and 3 acted in contravention to this Hon'ble Tribunal's order dated 24.05.2024, The Respondent No. 2 and 3 failed to conduct a proper inspection and did not take any measures to stop illegal sand mining activities. Consequently, the Applicants were put to severe hardships and suffering.

THEREFORE, it is most humbly submitted that this Hon'ble Court may take the submitted memo along with the supporting documents on record and may be pleased to pass any such orders that are appropriate in the interest of justice.

Dated this on the 25th July 2024 at Chennai



COUNSEL FOR THE APPLICANTS



The Applicants



ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಕಾರವಾರ -581 306
OFFICE OF THE SENIOR GEOLOGIST, DEPT. OF MINES & GEOLOGY, UTTARA KANNADA DISTRICT, KARWAR-581 306

Email: ddkar.dmg@gmail.com

ddkar-dmg-ka@nic.in

ದೂರವಾಣಿ : 08382-227395

ಸಂಖ್ಯೆ:ಗಭೂಇ/ಉಕಜಿ/ಜಂಟಿಸ್ಥಳ ತಪಾಸಣೆ/2024-25 | 12 22 - 12 29 ದಿನಾಂಕ:06-07-2024

ಇವರಿಗೆ,

1. ಶ್ರೀ ಗಜಾನನ ನಾರಾಯಣ ಹೆಗಡೆ,
ಸಾ:ಮೂಡ್ಕಣಿ, ತಾ:ಹೊನ್ನಾವರ.
2. ಶ್ರೀ ಮಂಜುನಾಥ ದೇವಪ್ಪ ನಾಯ್ಕ,
ಸಾ:ತುಂಬೊಳ್ಳಿ, ಜಲವಳ್ಳಿ,
ತಾ:ಹೊನ್ನಾವರ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ ನ್ಯಾಯಾಧಿಕರಣದಲ್ಲಿ ದಾಖಲಿಸಿರುವ

OA No.173/2024 ನೇದಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಜಂಟಿ ಸ್ಥಳ ಪರಿಶೀಲನೆಗೆ
ಹಾಜರಾಗುವ ಕುರಿತು.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ ನ್ಯಾಯಾಧಿಕರಣದಲ್ಲಿ ದಾಖಲಿಸಿರುವ OA No.173/2024 ನೇದಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮಾನ್ಯ ನ್ಯಾಯಾಧಿಕರಣವು ದಿ.:24-05-2024 ರಂದು ಆದೇಶ ನೀಡಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ ನ್ಯಾಯಾಧಿಕರಣಕ್ಕೆ SEIAA ಮುಖಾಂತರ ಅನುಪಾಲನಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಬೇಕಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ, ದಿನಾಂಕ:11-07-2024 ರಂದು ಮಾನ್ಯ ಹೆಚ್ಚುವರಿ ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಉತ್ತರ ವಲಯ, ಬಳ್ಳಾರಿ ರವರೊಂದಿಗೆ ಜಂಟಿ ಪರಿಶೀಲನೆ ನಡೆಸಲು ಸಮಯ ನಿಗದಿಪಡಿಸಲಾಗಿರುತ್ತದೆ.

ತತ್ಸಂಬಂಧ, ದಿನಾಂಕ:11-07-2024 ರಂದು ಬೆಳಿಗ್ಗೆ 11:00 ಗಂಟೆಗೆ ಹೊನ್ನಾವರ ತಾಲ್ಲೂಕಿನ ಪರಿವೇಕ್ಷಣಾ ಮಂದಿರದಲ್ಲಿ (Inspection Bungalow) ಖುದ್ದಾಗಿ ಹಾಜರಿರುವಂತೆ ಈ ಮೂಲಕ ತಿಳಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

A. L. M. S.
ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ

ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ
ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಕಾರವಾರ.

o/c

**OFFICE OF THE SENIOR GEOLOGIST, DEPT. OF MINES &
GEOLOGY, UTTARA KANNADA DISTRICT, KARWAR-581306.**

Tel:08382-227395

Email: ddkar.dmg@gmail.com
ddkar.dmg.ka@nic.in

No.:GABHUE/UKAJI/STIA TAPASANE/2024-25/1288-1289

Date:06-07-2024

To,

1. Sri.Gajanana Narayana Hegde,
Mudakani Village,
Honnagara Taluk
2. Sri.Manjunath Devappa Naika,
Tumboli Village, Jalavalli,
Honnagara Taluk,

Dear Sir,

Sub:- With regard to appearing for joint site inspection in respect of O.A.No.173/2024 filed before Hon'ble National Green Tribunal.

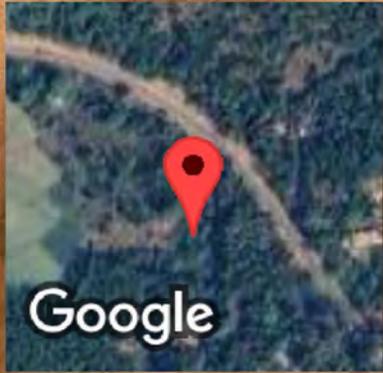
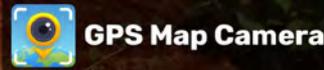
With reference to the above subject, regard to O.A.No.173/2024 filed before Hon'ble National Green Tribunal. The Hon'ble National Green Tribunal passed an order dated 24-05-2024.

Hence, compliance report to be submitted to Hon'ble National Green Tribunal through SEIAA. In this aspect, informed to appear in person on 11-07-2024, 11:00 a.m. at Inspection Bungalow accompanied by Hon'ble Additional Director, Mines and Geology North Division, Bellary scheduled for joint inspection.

Yours faithfully,

Sd/-

Senior Geologist,
DEPT. OF MINES & GEOLOGY
Uttara Kannada, District Karwar.

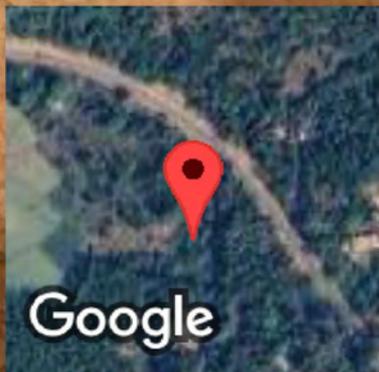


Herangadi, Karnataka, India
SH 144, Herangadi, Karnataka 581335, India
Lat 14.25211°
Long 74.549808°
31/05/24 12:06 PM GMT +05:30

9



GPS Map Camera



Herangadi, Karnataka, India

SH 144, Herangadi, Karnataka 581335, India

Lat 14.25211°

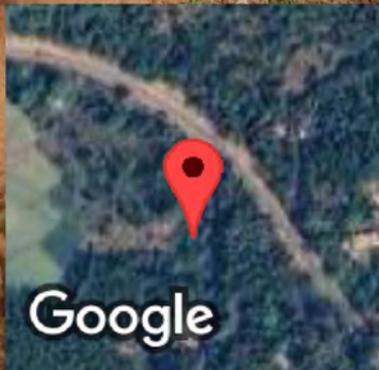
Long 74.549808°

31/05/24 12:06 PM GMT +05:30

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GPS Map Camera



Herangadi, Karnataka, India

SH 144, Herangadi, Karnataka 581335, India

Lat 14.25211°

Long 74.549808°

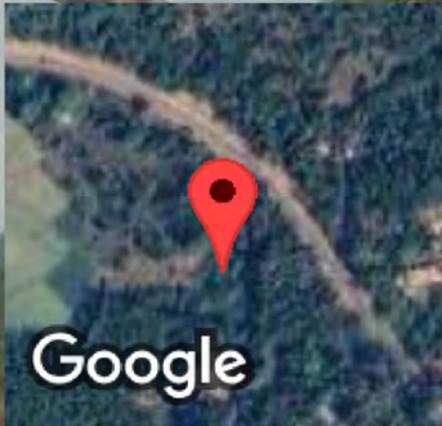
31/05/24 12:06 PM GMT +05:30

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GPS Map Camera

Herangadi, Karnataka, India
SH 144, Herangadi, Karnataka 581335, India
Lat 14.25211°
Long 74.549808°
31/05/24 12:06 PM GMT +05:30

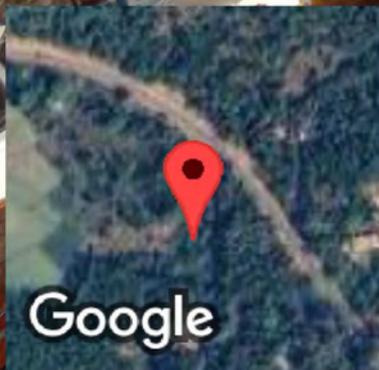


Google

12



GPS Map Camera



Herangadi, Karnataka, India

SH 144, Herangadi, Karnataka 581335, India

Lat 14.25211°

Long 74.549808°

31/05/24 12:05 PM GMT +05:30



SAND (ಮರಳು)



15 No. SYV 60952681



Government of Karnataka

Department of Mines and Geology
Mineral Dispatch Permit
See Rule 42(3) of KMMCR-1994

Form AP No	: UTKSSRP35280037	Sr No.000046
MDP No	: UTKSSRP352800000793	
Lease No	: UTKSSRP35	Barcode : SYV60952681
Lease Name	: Vidya Narayan Bhat	Type of Land : Sharavati River
DSC No / Name	: /	GST No. :
Taluk/District	: Honnavar/Uttara Kannada	Loading Place : Jalavallikarki
Quantity	: 10 Metric Ton(MT)	MDP Type : MT
Form AP Purpose	: M3- InState - Procurement & Sell	
Mineral / Grade	: Ordinary Sand/OSAN	
Total Amount Paid	: 1216.00(Royalty :800.00 ,DMF : 80.00 ,APP: 0 ,AP : 320.00 ,TCS : 16.00 ,)	
Buyer	: shekar	
Route	: Uttara Kannada (D), Honnavar (T), Jalavallikarki (V) To Uttara Kannada (D), Mundgod (T), Mundagod (V) (137 Kms) (RouteDet :InState)	
Validity	: 10/06/2024 8:08:58 AM to 10/06/2024 1:08:58 PM (5hrs)	
Check Post	: No Checkpost	
Vehicle No	: KA47A 5253	
Crusher Unit	: -	

Sign & Seal of Lesse

Sign & Seal of Post Officer



Destination	: Mundgod - 581346
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Destination Copy

Block	Length(cm)	Breadth(cm)	Height(cm)	Volume,cu.mt.
Total Volume	10Metric Ton(MT)			
Total Block(s)	0			

10/06/2024
12:02 PM



SYV60952681

SAND (ಪುರಳು)



NO. SYV 60952684



Government of Karnataka

Department of Mines and Geology

Mineral Dispatch Permit

See Rule 42(3) of KMMCR-1994)

Form AP No	: UTKSSRP35280037	Sr No.000049	Sign & Seal of Lesse
MDP No	: UTKSSRP352800000796		
Lease No	: UTKSSRP35	Barcode : SYV60952684	
Lease Name	: Vidya Narayan Bhat	Type of Land : Sharavati River	
DSC No / Name	: /	GST No. :	
Taluk/District	: Honnavar/Uttara Kannada	Loading Place : Jalavallikarki	
Quantity	: 10 Metric Ton(MT)	MDP Type : MT	
Form AP Purpose	: M3- InState - Procurement & Sell		
Mineral / Grade	: Ordinary Sand/OSAN		
Total Amount Paid	: 1216.00(Royalty :800.00 ,DMF : 80.00 ,APP : 012 :06 :29 ,AP : 320.00 ,TCS : 16.00 ,)		Sign & Seal of Check Post Officer
Buyer	: GIRISH		
Route	: Uttara Kannada (D), Honnavar (T), Jalavallikarki (V) To Uttara Kannada (D), Mundgod (T), Mundagod (V) (137 Kms) (RouteDet :InState)		
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Vehicle No	: KA47A 5253		
Crusher Unit	: -		
Destination	: Mundgod - 581346	Destination Copy	

Block	Length(cm)	Breadth(cm)	Height(cm)	Volume.cu.mt.
Total Volume	10Metric Ton(MT)			
Total Block(s)	0			

DATE: 12-6-24

TIME: 12-15:47

SYV60952684



SAND (ಪರಕಳು)



NO. SYV 60954646



Government of Karnataka

Department of Mines and Geology
Mineral Dispatch Permit

See Rule 42(3) of KMMCR-1994)

AP No	: UTKSSRP34280042	Sr No.000012	Sign & Seal of Lessee
No	: UTKSSRP342800000874		
Permit No	: UTKSSRP34	Barcode : SYV60954646	Sign & Seal of Post Officer
Permit Name	: Venkatesh Hanumant Naik	Type of Land : Sharavati River Sand Bar	
Permit No / Name	: /	GST No. :	
Block/District	: Honnavar/Uttara Kannada	Loading Place : Balkur	
Quantity	: 10 Metric Ton(MT)	MDP Type : MT	Sign & Seal of Post Officer
Permit AP Purpose	: M3- InState - Procurement & Sell		
Permit Grade	: Ordinary Sand/OSAN		
Total Amount Paid	: 1216.00(Royalty :800.00 ,DMF : 80.00 ,APP : 0 ,AP : 320.00 ,TCS : 16.00 ,)		
Permit Holder	: SUDHAKAR		
Route	: Uttara Kannada (D), Honnavar (T), Balkur (V) To Uttara Kannada (D), Mundgod (T), Mundagod (V) (136 Kms) (RouteDet :InState)		
Validity	: 31/05/2024 12:37:39 PM to 31/05/2024 5:37:39 PM (5hrs)		QR Code
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Vehicle No	: KA47A 5253		
Tractor Unit	: -		
Destination	: Mundgod - 581346		Destination Copy

Block	Length(cm)	Breadth(cm)	Height(cm)	Volume,cu.mt.
Total Volume	10Metric Ton(MT)			
Total Block(s)	0			

(Signature)

O P AMALDAR
Police out post
Katgal, Kundga (U.K.)

31/05/24
OK 04:00 PM



SYV60954646

SAND (ಮರಳು)

NO. SYV 60945934



Government of Karnataka

Department of Mines and Geology

Mineral Dispatch Permit

See Rule 42(3) of KMMCR-1994)

Form AP No	: UTKSSRP27280047	Sr No.000044	Sign & Seal of Lessee
MDP No	: UTKSSRP272800000934		
Lease No	: UTKSSRP27	Barcode : SYV60945934	
Lease Name	: Sridhar Nagappa Naik	Type of Land : Sharavati River Sand Bar	Sign & Seal of Post Officer
DSC No. / Name	: /	GST No. :	
Taluk/District	: Honnavar/Uttara Kannada	Loading Place : kelaginamudkani	
Quantity	: 10 Metric Ton(MT)	MDP Type : MT	
Form AP Purpose	: M3- InState - Procurement & Sell		Sign & Seal of Check
Mineral / Grade	: Ordinary Sand/OSAN		
Total Amount Paid	: 1216.00(Royalty :800.00 ,DMF : 80.00 ,APP : 0 ,AP : 320.00 ,TCS : 16.00 ,)		
Buyer	: amith naik		
Route	: Uttara Kannada (D), Honnavar (T), kelaginamudkani (V) To Uttara Kannada (D), Yellapur (T), Yellapur (V) (134 Kms) (RouteDet :InState)		
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Check Post	: No Checkpost		
Vehicle No	: GA09U 1818		Destination Copy
Crusher Unit	: -		

Destination : Yellapura - 581359

Destination Copy

Block	Length(cm)	Breadth(cm)	Height(cm)	Volume.cu.mt.
	Total Volume			10Metric Ton(MT)
	Total Block(s)			0



SYV60945934

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಕಾರವಾರ -581 306
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ಸಂಖ್ಯೆ: ಗಭೂಇ/ಉಕಜಿ/ಮಾ.ಅ.ವಿಲೇವಾರಿ/2024-25/1844

ದಿನಾಂಕ:15-07-2024

ಇವರಿಗೆ,

15 JUL 2024

ಶ್ರೀ ಎಸ್.ಜಿ.ಹೆಗಡೆ, ವಕೀಲರು,

ಸಾ:ಬ್ಯಾಂಕ್ ರೋಡ, ಹೊನ್ನಾವರ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮ 2005 ರ ಅಡಿಯಲ್ಲಿ ಮಾಹಿತಿ ಕೋರಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ತಮ್ಮ ಮನವಿ ಅರ್ಜಿ ದಿನಾಂಕ:14-06-2024.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮ 2005 ರಡಿ ಮಾಹಿತಿಯನ್ನು ಉಲ್ಲೇಖಿತ ಅರ್ಜಿಯಲ್ಲಿ ಕೋರಿರುತ್ತೀರಿ. ಈ ಕೆಳಕಂಡ ಮಾಹಿತಿಯನ್ನು ತಮಗೆ ನೀಡಿದೆ.

ಕ್ರ.ಸಂ.	ಪ್ರಶ್ನೆ	ಉತ್ತರ
1	2024 ನೇ ಸಾಲಿನಲ್ಲಿ ಶರಾವತಿ ನದಿಯಲ್ಲಿನ ಮರಳು ದಿಬ್ಬಗಳ ತೆರವುಗೊಳಿಸಿ ಸಾಗಾಣಿಕೆ ಮಾಡುವ ಚಟುವಟಿಕೆ ಯಾವಾಗ ಪ್ರಾರಂಭವಾಗಿ ಯಾವಾಗ ಮುಕ್ತಾಯವಾಯಿತು ಎಂಬ ಬಗ್ಗೆ ಮಾಹಿತಿ	ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಶರಾವತಿ ನದಿ ಪಾತ್ರದ ಮರಳು ದಿಬ್ಬಗಳಿಂದ ಮರಳನ್ನು ತೆರವುಗೊಳಿಸಿ ಸಾಗಾಣಿಕೆ ಮಾಡಲು ದಿ:12-03-2024 ರಂದು ತಾತ್ಕಾಲಿಕ ಮರಳು ಪರವಾನಿಗೆ ವಿತರಿಸಿದ್ದು ದಿ:15-06-2024 ರಂದು ಸ್ಥಗಿತಗೊಳಿಸಲಾಗಿರುತ್ತದೆ.
2	2024 ರಲ್ಲಿ ಶರಾವತಿ ನದಿಯಲ್ಲಿನ ಮರಳು ದಿಬ್ಬಗಳನ್ನು ತೆರವುಗೊಳಿಸಿ ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಎಷ್ಟು ಜನರಿಗೆ ಪರವಾನಿಗೆ ನೀಡಲಾಗಿತ್ತು	2024 ರಲ್ಲಿ ಶರಾವತಿ ನದಿ ಪಾತ್ರದ ಮರಳು ದಿಬ್ಬಗಳನ್ನು ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಒಟ್ಟು 45 ಜನರಿಗೆ ತಾತ್ಕಾಲಿಕ ಮರಳು ಪರವಾನಿಗೆ ವಿತರಿಸಲಾಗಿರುತ್ತದೆ.
3	2024 ನೇ ಸಾಲಿನಲ್ಲಿ ಶರಾವತಿ ನದಿಯಲ್ಲಿ ಎಷ್ಟು ಮೆಟ್ರಿಕ್ ಟನ್ ಮರಳನ್ನು ತೆರವುಗೊಳಿಸಿ ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಅನುಮತಿ ನೀಡಲಾಗಿತ್ತು ಎಂಬ ಬಗ್ಗೆ ಮಾಹಿತಿ	2024 ನೇ ಸಾಲಿನಲ್ಲಿ ಶರಾವತಿ ನದಿಯಲ್ಲಿ ಒಟ್ಟು 4,18,497.50 ಮೆ.ಟನ್ ಮರಳನ್ನು ತೆರವುಗೊಳಿಸಿ ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಅನುಮತಿ ನೀಡಲಾಗಿರುತ್ತದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

(Signature)

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ ಹಾಗೂ

ಸಾರ್ವಜನಿಕ ಮಾಹಿತಿ ಅಧಿಕಾರಿ

ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ

ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಕಾರವಾರ

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಕಾರವಾರ -581 306
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Email: ddker.dmg@gmail.com

ದೂರವಾಣಿ : 08382-227395

ddkar-dmg-ka@nic.in

ಸಂಖ್ಯೆ: ಗಭೂಇ/ಉಕಜಿ/ಮಾ.ಅ.ವಿಲೇವಾರಿ/2024-25 /1846

ದಿನಾಂಕ:15-07-2024

ಇವರಿಗೆ,

15 JUL 2024

ಶ್ರೀ ಎಸ್.ಜಿ.ಹೆಗಡೆ, ವಕೀಲರು,
ಸಾ:ಬ್ಯಾಂಕ್ ರೋಡ್, ಹೊನ್ನಾವರ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮ 2005 ರ ಅಡಿಯಲ್ಲಿ ಮಾಹಿತಿ ಕೋರಿರುವ ಬಗ್ಗೆ.
ಉಲ್ಲೇಖ: ತಮ್ಮ ಮನವಿ ಅರ್ಜಿ ದಿನಾಂಕ:14-06-2024.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮ 2005 ರಡಿ ಮಾಹಿತಿಯನ್ನು ಉಲ್ಲೇಖಿತ ಅರ್ಜಿಯಲ್ಲಿ ಕೋರಿರುತ್ತೀರಿ. ಈ ಕೆಳಕಂಡ ಮಾಹಿತಿಯನ್ನು ತಮಗೆ ನೀಡಿದೆ.

ಕ್ರ.ಸಂ.	ಪ್ರಶ್ನೆ	ಉತ್ತರ
1	2024 ನೇ ಸಾಲಿನಲ್ಲಿ ಶರಾವತಿ ನದಿಯಲ್ಲಿನ ಮರಳು ದಿಬ್ಬ ತೆರವುಗೊಳಿಸಿ ಸಂಗ್ರಹಿಸಿದ ಮರಳನ್ನು ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಒಟ್ಟು ಎಷ್ಟು Mineral Dispatch ಪರ್ಮಿಟ್ (MDP) ನೀಡಲಾಗಿದೆ ಎಂಬ ಬಗ್ಗೆ ಮಾಹಿತಿ	2024 ನೇ ಸಾಲಿನಲ್ಲಿ ಶರಾವತಿ ನದಿಪಾತ್ರದಲ್ಲಿ ಮರಳು ತೆರವುಗೊಳಿಸಲು ಒಟ್ಟು 130716 ಮೆ.ಟನ್ Mineral Dispatch ಪರ್ಮಿಟ್ (MDP) ವಿತರಿಸಲಾಗಿರುತ್ತದೆ.
2	2024ನೇ ಸಾಲಿನಲ್ಲಿ ಶರಾವತಿ ನದಿಯಲ್ಲಿ ಮರಳು ದಿಬ್ಬಗಳನ್ನು ತೆರವುಗೊಳಿಸಿ ಸಂಗ್ರಹಿಸಿದ ಮರಳನ್ನು ಯಾವ ಉದ್ದೇಶಕ್ಕೆ ಸಾಗಾಣಿಕೆ ಮಾಡಲಾಯಿತು ಎಂಬ ಬಗ್ಗೆ ಮಾಹಿತಿ	ಜಿಲ್ಲಾ 07 ಸದಸ್ಯರ (CRZ) ಸಮಿತಿ ಸಭೆಯ ತಿರ್ಮಾನದಂತೆ.
3	CRZ ವ್ಯಾಪ್ತಿಯ ನದಿಗಳಲ್ಲಿ ತೆರವುಗೊಳಿಸಿದ ಮರಳನ್ನು ವಾಣಿಜ್ಯ ಉದ್ದೇಶಕ್ಕೆ ಬಳಸಲು ಹಾಗೂ ಮಾರಾಟ ಮಾಡಲು ಅನುಮತಿ ಇದೆಯೇ ಎಂಬ ಬಗ್ಗೆ ಮಾಹಿತಿ	ಜಿಲ್ಲಾ 07 ಸದಸ್ಯರ (CRZ) ಸಮಿತಿ ಸಭೆಯ ತಿರ್ಮಾನದಂತೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ.


ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ ಹಾಗೂ
ಸಾರ್ವಜನಿಕ ಮಾಹಿತಿ ಅಧಿಕಾರಿ
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ
ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಕಾರವಾರ

**OFFICE OF THE SENIOR GEOLOGIST, DEPT. OF MINES &
GEOLOGY, UTTARA KANNADA DISTRICT, KARWAR-581306.**

Tel:08382-227395

Email: ddkar.dmg@gmail.com
ddkar.dmg.ka@nic.in

No.:GABHUE/UKAJI/MA HA/VILEVARI/2024-25/1844

Date:15-07-2024

To,

Sri.S.G.Hegde,
Advocate,
Bank Road,
Honnagara Taluk

Dear Sir,

Sub:- Regarding information requested under the Right to Information Act 2005

Ref:- Your request letter dated 14-06-2024

With reference to the above subject, the information requested through Right to Information Act 2005, the following information furnished to them.

Sl. No.	Question	Answer
1.	In the year 2024 the activity details of clearing of sand mound in Sharavathi River when started and completed.	Issued temporary license on dated 12-03-2024 to clear the sand mound from Sharavathi river in Uttara Kannada district, ended on 15-06-2024.
2.	Transport license issued to how many people to clear the sand mounds in Sharavati River in 2024	A total of 45 people will be issued temporary sand permits to transport Sharavati river sand mound in 2024.
3.	Information on how many metric tonnes of sand cleared and permitted for transportation in Sharavati River in 2024	Transportation is permitted in year 2024. A total of 4,18,497.50 MT of sand will be removed from Sharavathi river.

Yours sincerely,

Sd/-

Public information Officer,
Dept. of Mines & Geology,

**OFFICE OF THE SENIOR GEOLOGIST, DEPT. OF MINES &
GEOLOGY, UTTARA KANNADA DISTRICT, KARWAR-581306.**

Tel:08382-227395

Email: ddkar.dmg@gmail.com
ddkar.dmg.ka@nic.in

No.:GABHUE/UKAJI/MA HA/VILEVARI/2024-25/1846

Date:15-07-2024

To,

Sri.S.G.Hegde,
Advocate,
Bank Road,
Honnagara Taluk

Dear Sir,

Sub:- Regarding information requested under the Right to
Information Act 2005

Ref:- Your request letter dated 14-06-2024

With reference to the above subject, the information requested through Right to Information Act 2005, the following information furnished to them.

Sl. No.	Question	Answer
1.	Information about the total number of Mineral Dispatch Permits (MDP) issued for the transportation of sand collected from sand dune clearance in Sharavati River in the year 2024.	In the year 2024, a total of 130716 Metric Tonnes Mineral Dispatch permit (MDP) will be distributed to clear the sand mound in the Sharavati River.
2.	Information about the purpose of transportation of sand collected from Sharavati river during the year 2024	As per the decision of 07 Member District (CRZ) Committee Meeting.
3.	Information about permission to sell sand cleared in CRZ range from rivers is to use for commercial purpose	As per the decision of 07 Member District (CRZ) Committee Meeting.

Yours sincerely,

Sd/-

Public information Officer,
Dept. of Mines & Geology,

ITEM NO.37

COURT NO.9

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal No(s).7316/2022

UDUPI JILLA HOIGE DHONI KARMIKARA SANGHA (R.)

Appellant(s)

VERSUS

THE DEPUTY COMMISSIONER/CHAIRMAN DISTRICT
SAND MONITORING COMMITTEE & ORS.

Respondent(s)

(IA No.142677/2022-CONDONATION OF DELAY IN FILING and IA
No.142679/2022-STAY APPLICATION and IA No.142678/2022-EXEMPTION
FROM FILING O.T.)

Date : 24-04-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE J.K. MAHESHWARIFor Appellant(s) Mr. P. Vishwanatha Shetty, Sr. Adv.
Mr. Mahesh Thakur, AOR
Ms. Shivani, Adv.
Mr. Deepak B., Adv.
Mrs. Vipasha Singh, Adv.For Respondent(s) Ms. Aishwarya Bhati, ASG

Mr. V. N. Raghupathy, AOR
Mr. Parikshit P Angadi, Adv.
Mr. Manendra Pal Gupta, Adv.

Mr. Prince Isac, Adv.
Mr. Omanakuttan K. K., AORUPON hearing the counsel the Court made the following
O R D E R

1. Heard learned Senior Counsel appearing on behalf of the appellant as well as learned Additional Solicitor General appearing on behalf of respondent - Union of India.
2. Delay condoned.
3. Admit.
4. List the appeal for final hearing on 14.09.2023.
5. Pleadings be completed, meanwhile.

6. Meanwhile, the traditional coastal communities are permitted to remove the sand bars in the intertidal areas only through a non-mechanical manual method and strictly in accordance with the guidelines contained in the Notification dated 18.01.2019, as amended on 24.11.2022, issued by the Ministry of Environment, Forest and Climate Change, Union of India.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)

ANNEXURE 6

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[1] CRZ NOTIFICATION, 2019

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, dated 18th January, 2019

G.S.R. 37 (E).- Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O.19 (E), dated the 6th January, 2011 (hereinafter referred to as the Coastal Regulation Zone Notification, 2011), the Central Government declared certain coastal stretches as Coastal Regulation Zone (hereinafter referred to as the CRZ) under section 3 of Environment (Protection) Act, 1986 (29 of 1986);

And Whereas, the Ministry of Environment, Forest and Climate Change has received representations from various coastal States and Union territories, besides other stakeholders, regarding certain provisions in the Coastal Regulation Zone Notification, 2011 related to management and conservation of marine and coastal ecosystems, development in coastal areas, eco-tourism, livelihood options and sustainable development of coastal communities etc.;

And Whereas, various State Governments and Union territory administrations and stakeholders have requested the Ministry of Environment, Forest and Climate Change to address the concerns related to coastal environment and sustainable development with respect to the Coastal Regulation Zone Notification, 2011;

And Whereas, the Ministry of Environment, Forest and Climate Change had constituted a Committee under the Chairmanship of Dr. Shailesh Nayak to examine various issues and concerns of coastal States and Union territories and various stakeholders, relating to the Coastal Regulation Zone Notification 2011 and to recommend appropriate changes in the said Notification;

And Whereas, the report submitted by Dr. Shailesh Nayak Committee has been examined in the Ministry and consultations have been held with various stakeholders in this regard;

And Whereas, a draft Coastal Regulation Zone Notification, 2018 was issued and hosted in the website of the Ministry of Environment, Forest and Climate Change on the 18th April, 2018 seeking comments and suggestions from all concerned;

And Whereas, objections and suggestions received in response to the above-mentioned draft Coastal Regulation Zone Notification, 2018 have been duly considered by the Central Government;

Now, therefore in exercise of the powers conferred by sub-section (1) and clause (v) of subsection (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in supersession of the Coastal Regulation Zone Notification 2011, number S.O. 19(E), dated the 6th January, 2011, except as respects things done or omitted to be done before such supersession, the Central Government, with a view to conserve and protect the unique environment of coastal stretches and marine areas, besides livelihood security to the fisher communities and other local communities in the coastal areas and to promote sustainable development based on scientific principles taking into account the dangers of natural hazards, sea level rise due to global warming, do hereby, declares the coastal stretches of the country and the water area up to its territorial water limit, excluding the islands of Andaman and Nicobar and Lakshadweep and the marine areas surrounding these islands, as Coastal Regulation Zone as under:-

(i) The land area from High Tide Line (hereinafter referred to as the HTL) to 500 meters on the landward side along the sea front.

[2][Explanation. - For the purposes of this notification, -

(a) the HTL means the line on the land up to which the highest water line reaches during the spring tide as demarcated by the National Centre for Sustainable Coastal Management (NCSCM) in accordance with the laid down procedures and made available to various coastal States and Union territories;

(b) in case there exists a bund or a sluice gate constructed prior to the date of notification issued vide S.O. 114(E) dated 19th February, 1991, the HTL shall be restricted up to the line long along the bund or the sluice gate, however, in such a case, area under mangroves arising due to saline water ingress beyond the

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bund or sluice gate shall be classified as CRZ-IA irrespective of the extent of the area beyond the bund or sluice gate and such areas under mangroves shall be protected and shall not be diverted for any developmental activities.]

(ii) CRZ shall apply to the land area between HTL to 50 meters or width of the creek, whichever is less on the landward side along the tidal influenced water bodies that are connected to the sea and the distance up to which development along such tidal influenced water bodies is to be regulated shall be governed by the distance up to which the tidal effects are experienced which shall be determined based on salinity concentration of five parts per thousand (ppt) measured during the driest period of the year and distance up to which tidal effects are experienced shall be clearly identified and demarcated accordingly in the Coastal Zone Management Plan (hereinafter referred to as the CZMP):

Provided that the CRZ limit of 50 meters or width of the creek whichever is less, shall be subject to revision and final approval of the respective CZMPs as per this notification, framed with due consultative process, public hearing etc. and environmental safeguards enlisted therein, and till such time the CZMP to this notification is approved, the limit of 100 meters or width of the creek whichever is less, shall continue to apply.

Explanation. - For the purposes of this sub-paragraph the expression “tidal influenced water bodies” means the water bodies influenced by tidal effects from sea in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds that are connected to the sea.

(iii) The “intertidal zone” means land area between the HTL and the Low Tide Line (hereinafter referred to as the LTL).

(iv) The water and the bed area between the LTL to the territorial water limit (12 Nm) in case of sea and the water and the bed area between LTL at the bank to the LTL on the opposite side of the bank, of tidal influenced water bodies

2.0 Classification of the CRZ – For the purpose of conserving and protecting the coastal areas and marine waters, the CRZ area shall be classified as follows, namely: -

2.1 CRZ-I areas are environmentally most critical and shall be further classified as under:

2.1.1 CRZ-I A:

(a) CRZ-I A shall constitute the following ecologically sensitive areas and the geomorphological features which play a role in the maintaining the integrity of the coast viz.:

(i) Mangroves. In case mangrove area is more than 1000 sq. mts, a buffer of 50meters along the mangroves shall be provided and such area shall also constitute CRZ –I A.

(ii) Corals and coral reefs;

(iii) Sand Dunes;

(iv) Biologically active Mudflats;

(v) National parks, marine parks, sanctuaries, reserve forests, wildlife habitats and other protected areas under the provisions of Wild Life (Protection) Act, the Forest (Conservation) Act or Environment (Protection) Act; including Biosphere Reserves ^[3] [except in the case of the Sundarbans Biosphere Reserve, wherein, the categorization of CRZ and delineation of the HTL and CRZ boundaries shall be done in consonance with the provisions of this Notification.

Note: The CVCA delineated within the Sundarbans Biosphere Reserve shall be managed through the Integrated Management Plan prepared by the State Government and approved by the Central Government.]

(vi) Salt Marshes;

(vii) Turtle nesting grounds;

(viii) Horse shoe crabs habitats;

(ix) Sea grass beds;

(x) Nesting grounds of birds;

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(xi) Areas or structures of archaeological importance and heritage sites.

(b) A detailed environment management plan shall be formulated by the States/UTs for such ESAs in respective territories, as mapped out by NCSCM, based on guidelines as contained in Annexure-I and integrated in the CZMPs.

2.1.2 CRZ-I B:

The intertidal zone i.e. the area between Low Tide Line and High Tide Line shall constitute the CRZ-I B.

2.2 CRZ-II

CRZ-II shall constitute the developed land areas up to or close to the shoreline, within the existing municipal limits or in other existing legally designated urban areas, which are substantially built-up with a ratio of built up plots to that of total plots being more than 50% and have been provided with drainage and approach roads and other infrastructural facilities, such as water supply and sewerage mains etc.

2.3 CRZ-III

Land areas that are relatively undisturbed (viz rural areas etc) and those do not fall under CRZ-II, shall constitute CRZ -III. CRZ-III shall be further classified into following categories:

2.3.1 CRZ-III A

Such densely populated CRZ-III areas, where the population density is more than 2161 per sq km as per 2011 census base, shall be designated as CRZ -III A. In CRZ-III A, area up to 50 mts from the HTL on the landward side shall be earmarked as the No Development Zone (NDZ), provided the CZMPs as per this Notification, framed with due consultative process, have been approved, failing which, a NDZ of 200 mts shall continue to apply.

2.3.2 CRZ-III B

All other CRZ-III areas with population density of less than 2161 per sq km, as per 2011 census base, shall be designated as CRZ-III B. In CRZ-III B, the area up to 200 mts. From the HTL on the landward side shall be earmarked as the No Development Zone (NDZ).

2.3.3 Land area up to 50 mts. from the HTL, or width of the creek whichever is less, along the tidal influenced water bodies, shall also be earmarked as the NDZ in CRZ III areas.

Note: The NDZ shall not be applicable in such areas falling within notified Port limits.

2.4 CRZ- IV:

The CRZ - IV shall constitute the water area and shall be further classified as under:

2.4.1 CRZ- IV A

The water area and the sea bed area between the Low Tide Line up to twelve (12) nautical miles on the seaward side shall constitute CRZ-IV A.

2.4.2 CRZ- IV B

CRZ-IV B areas shall include the water area and the bed area between LTL at the bank of the tidal influenced water body to the LTL on the opposite side of the bank, extending from the mouth of the water body at the sea up to the influence of tide, i.e., salinity of five parts per thousand (ppt) during the driest season of the year.

3.0 Areas requiring special consideration in the CRZ.

Following coastal areas shall be accorded special consideration for the purpose of protecting the critical coastal environment and difficulties faced by local communities:-

3.1 Critically Vulnerable Coastal Areas (CVCA)

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3.1 Sundarban region of West Bengal and other ecologically sensitive areas identified as under Environment (Protection) Act, 1986 such as Gulf of Khambat and Gulf of Kutchh in Gujarat, Malvan, Achra-Ratnagiri in Maharashtra, Karwar and Coondapur in Karnataka, Vembanad in Kerala, Gulf of Mannar in Tamil Nadu, Bhaitarkanika in Odisha, Coringa, East Godavari and Krishna in Andhra Pradesh shall be treated as Critical Vulnerable Coastal Areas (CVCA) and managed with the involvement of coastal communities including fisher folk who depend on coastal resources for their sustainable livelihood.

3.2 CRZ for inland Backwater islands and islands along the mainland coast.

3.3 CRZ falling within municipal limits of Greater Mumbai.

4. Prohibited activities within CRZ. - The following activities shall be prohibited, in general, within the entire CRZ and exceptions to these and other permissible and regulated activities in specific CRZ categories viz. CRZ-I, II, III and IV, shall be governed by the provisions of paragraph 5:-

- (i) Setting up of new industries and expansion of existing industries, operations or processes.
- (ii) Manufacture or handling of oil, storage or disposal of hazardous substances as specified in the notification of the Ministry of Environment, Forest and Climate Change number G.S.R.395 (E), dated the 4th April, 2016.
- (iii) Setting up of new fish processing units.
- (iv) Land reclamation, bunding or disturbing the natural course of seawater except for the activities permissible under this notification and executed with prior permission from the competent authority.
- (v) Discharge of untreated waste and effluents from industries, cities or towns and other human settlements.
- (vi) Dumping of city or town wastes including construction debris, industrial solid wastes, fly ash for the purpose of land filling.
- (vii) Port and harbour projects in high eroding stretches of the coast.
- (viii) Mining of sand, rocks and other sub-strata materials.
- (ix) Dressing or altering of active sand dunes.
- (x) In order to safeguard the aquatic system and marine life, disposal of plastic into the coastal waters shall be prohibited and adequate measures for management and disposal of plastic materials shall be undertaken in the CRZ.
- (xi) Drawal of ground water.

5. Regulation of permissible activities in the CRZ

5.1 CRZ- I

5.1.1. CRZ-I A

These areas are ecologically most sensitive and generally no activities shall be permitted to be carried out in the CRZ-I A areas, with following exceptions:

- (i) Eco-tourism activities such as mangrove walks, tree huts, nature trails, etc., in identified stretches areas subject to such eco-tourism plan featuring in the approved CZMP as per this notification, framed with due consultative process, public hearing, etc. and further subject to environmental safeguards and precautions related to the Ecologically Sensitive Areas, as enlisted in the CZMP.
- (ii) In the mangrove buffer, only such activities shall be permitted like laying of pipelines, transmission lines, conveyance systems or mechanisms and construction of road on stilts, etc. that are required for public utilities.
- (iii) Construction of roads and roads on stilts, by way of reclamation in CRZ-I areas, shall be permitted only in exceptional cases for defence, strategic purposes and public utilities, subject to a detailed marine or terrestrial or both environment impact assessment, to be recommended by the Coastal Zone Management Authority and approved by the Ministry of Environment, Forest and Climate Change; and in case

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construction of such roads passes through mangrove areas or is likely to damage the mangroves, a minimum three times the mangrove area affected or destroyed or cut during the construction process shall be taken up for compensatory plantation of mangroves.

5.1.2 CRZ- I B - The inter tidal areas

Activities shall be regulated /permissible in the CRZ-I B areas as under:

- (i) Land reclamation and bunding etc. shall be permitted only for activities such as;
 - (a) foreshore facilities like ports, harbours, Jetties, wharves, quays, slipway, bridges, hover ports for coast guard, sea links, etc;
 - (b) projects for defence, strategic and security purposes;
 - (c) road on stilts, provided that such roads shall not be authorised for permitting development on the landward side of such roads, till the existing High Tide Line: Provided that the use of reclaimed land may be permitted only for public utilities such as mass rapid or multimodal transit system, construction and installation of all necessary associated public utilities and infrastructure to operate such transit or transport system including those for electrical or electronic signaling system, transit stopover of permitted designs; except for any industrial operation, repair or maintenance;
 - (d) measures for control of erosion;
 - (e) maintenance and clearing of waterways, channels, ports and hover ports for coast guard;
 - (f) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structure for prevention of salinity ingress and freshwater recharge.
- (ii) Activities related to waterfront or directly needing foreshore facilities such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations, Indian coast guard stations and the like.
- (iii) Power by non-conventional energy sources and associated facilities.
- (iv) Transfer of hazardous substances from ships to Ports, terminals and refineries and vice versa.
- (v) Facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II to this notification, subject to implementation of safety regulations including guidelines issued by the Oil Industry Safety Directorate in the Ministry of Petroleum and Natural Gas and guidelines issued by the Ministry of Environment, Forest and Climate Change, provided that such facilities are for receipt and storage of fertilizers and raw materials required for fertilizers, like ammonia, phosphoric acid, sulphur, sulphuric acid, nitric acid, etc.
- (vi) Storage of non-hazardous cargo i.e. edible oil, fertilizers and food grains in notified Ports.
- (vii) Hatchery and natural fish drying.
- (viii) Existing fish processing units may utilise 25% additional plinth area for modernisation purposes (only for additional equipment and pollution control measures) subject to the following:-
 - (a) Floor Space Index of such reconstruction not exceeding the permissible Floor Space Index as per prevalent town and country planning regulations;

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- (b) additional plinth area is constructed only to the landward side.
- (c) approval of the concerned State Pollution Control Board or Pollution Control Committee.
- (ix) Treatment facilities for waste and effluents and conveyance of treated effluents.
- (x) Storm water drains.
- (xi) Projects classified as strategic, defence related projects and projects of the Department of Atomic Energy, Government of India.
- (xii) Manual mining of atomic mineral(s) notified under Part-B of the First Schedule to the Mining and Minerals (Development and Regulation) Act, 1957(67 of 1957) occurring as such or in association with one or other minerals in the intertidal zone by such agencies as authorised by the Department of Atomic Energy, Government of India as per mining plan approved by the Atomic Mineral Directorate for Exploration and Research:

Provided that the manual mining operations shall be carried out only by deploying persons using baskets and hand spades for collection of ore or mineral within the intertidal zone and as per approved mining plan, without deploying or using drilling and blasting or Heavy Earth Moving Machinery in the intertidal zone.
- (xiii) Exploration and extraction of oil and natural gas and all associated activities and facilities thereto;
- (xiv) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water, intake water for desalination plants, etc, and outfall for discharge of treated wastewater or cooling water from thermal power plants in conformity with the environmental standards notified by Ministry of Environment, Forest and Climate Change and relevant directions of Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC), as the case may be.
- (xv) Pipelines, conveying systems including transmission lines.
- (xvi) Weather radar for monitoring of cyclones prediction, ocean observation platforms, movement and associated activities.
- (xvii) Salt harvesting and associated facilities.
- (xviii) Desalination plants and associated facilities.

^[4][(xix) Collection of dead shells by traditional communities for poultry and animal feed supplements and shall not require prior CRZ clearance;]

^[5][(xx) Purely temporary and seasonal structures (e.g. shacks) customarily put up during non-monsoon months:

Provided that the facilities available in these structures shall remain non-operational during monsoon months.]

5.2 CRZ-II

- (i) Activities as permitted in CRZ-I B, shall also be permissible in CRZ-II, in so far as applicable.
- (ii) Construction of buildings for residential purposes, schools, hospitals, institutions, offices, public places, etc. shall be permitted only on the landward side of the existing road, or on the landward side of existing authorised fixed structures:

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Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road.

(iii) Buildings permitted as in (ii) above, shall be subject to the local town and country planning regulations as applicable from time to time, and the norms for the Floor Space Index (FSI) or Floor Area Ratio (FAR) prevailing as on the date of this Notification, and in the event that there is a need for amendment of the FSI after the date of publication of this notification in the official Gazette, the Urban Local Body or State Government or Union territory Administration shall approach the Ministry of Environment, Forest and Climate Change through the concerned State Coastal Zone Management Authority (SCZMA) or Union Territory Coastal Zone Management Authority, as the case may be and the SCZMA shall forward the proposal to the National Coastal Zone Management Authority (NCZMA) with its views in the matter, and the NCZMA shall thereafter examine various aspects like availability of public amenities, environmental protection measures, etc., and take a suitable decision on the proposal and it shall be the responsibility of the concerned Town Planning Authority to ensure that the Solid Wastes are handled as per respective Solid Waste Management Rules and no untreated sewage is discharged on to the coast or coastal waters.

(iv) Reconstruction of authorised buildings shall be permitted, without change in present land use, subject to the local town and country planning regulations as applicable from time to time, and the norms for the Floor Space Index or Floor Area Ratio, prevailing as on the date of publication of this notification in the official Gazette and in the event that there is a need for amendment of the FSI after the said date of this notification, the Urban Local Body or State Government or Union territory Administration shall approach the Ministry of Environment, Forest and Climate Change through the concerned State Coastal Zone Management Authority (SCZMA) or Union Territory Coastal Zone Management Authority, as the case may be and the CZMA shall forward the proposal to the National Coastal Zone Management Authority (NCZMA) with its views in the matter, and the NCZMA shall thereafter examine various aspects like availability of public amenities, environmental protection measures etc., and take a suitable decision on the proposal and it shall be the responsibility of the concerned Town Planning Authority to ensure that the Solid Wastes are handled as per respective Solid Waste Management Rules and no untreated sewage is discharged on to the coast or coastal waters.

(v) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at Annexure-III to this notification.

(vi) Temporary tourism facilities shall be permissible in the beaches which shall only include shacks, toilets or washrooms, change rooms, shower panels; walk ways constructed using interlocking paver blocks, etc, drinking water facilities, seating arrangements, etc. and such facilities shall however be permitted only subject to the tourism plan featuring in the approved CZMP as per this notification, framed with due consultative process or public hearing, etc. and further subject to environmental safeguards enlisted in the CZMP, however, a minimum distance of 10 meter from HTL shall be maintained for setting up of such facilities.

5.3 CRZ-III

(i) Activities as permitted in CRZ-I B, shall also be permissible in CRZ-III, as applicable.

(ii) Regulation of activities in the NDZ:

Following shall be permissible / regulated in the NDZ:

(a) No construction shall be permitted within NDZ in CRZ III, except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density; for permissible activities under the notification including facilities essential for activities and

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construction/reconstruction of dwelling units of traditional coastal communities including fisher folk, incorporating necessary disaster management provisions and proper sanitation arrangements.

(b) Agriculture, horticulture, gardens, pastures, parks, playfields and forestry.

(c) Construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by CZMA.

(d) Construction of units or auxiliary thereto for domestic sewage, treatment and disposal with the prior approval of the concerned Pollution Control Board or Committee.

(e) Facilities required for local fishing communities such as fish drying yards, auction halls, net mending yards, traditional boat building yards, ice plant, ice crushing units, fish curing facilities and the like;

(f) Wherever there is a national or state highway passing through the NDZ of CRZ-III areas, temporary tourism facilities such as toilets, change rooms, drinking water facility and temporary shacks can be taken up on the seaward side of the road. On landward side of such roads in the NDZ, Resorts / hotels and associated tourism facilities shall be permitted. Such facilities shall, however, be permitted only subject to the incorporation of tourism plan in the approved CZMPs as per this Notification and the conditions / guidelines at Annexure-III, as applicable.

(g) Temporary tourism facilities shall be permissible in the NDZ of CRZ-III areas. Such temporary facilities shall only include shacks, toilets/washrooms, change rooms, shower panels; walk ways constructed using interlocking paver blocks etc, drinking water facilities, seating arrangements etc. Such facilities shall however be permitted only subject to the tourism plan featuring in the approved CZMPs as per this Notification.

(h) Mining of atomic minerals notified under Part-B of the First Schedule to Mining and Minerals (Development and Regulation) Act, 1957 (67 of 1957) occurring as such or in association with one or other minerals by such agencies as authorised by the Department of Atomic Energy, Government of India, as per mining plan by the Atomic Mineral Directorate for Exploration and Research.

(iii) Regulation of activities for CRZ-III areas beyond NDZ:

(a) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at Annexure-III to this notification.

(b) Construction or reconstruction of dwelling units, so long it is within the ambit of traditional rights and customary uses such as existing fishing villages, etc. and building permission for such construction or reconstruction will be subject to local town and country planning rules, with an overall height of construction not exceeding 9 meters and with only two floors (ground + one floor).

(c) The local communities including fishermen may be permitted to facilitate tourism through 'home stay' without changing the plinth area or design or facade of the existing houses.

(d) Construction of public rain shelters, community toilets, water supply drainage, sewerage, roads, bridges, etc.

(e) Limestone mining: Selective mining of limestone minerals may be permitted in specific identified areas under the mining plans, which are adequately above the height of HTL, based on the recommendations of reputed National Institutes in the mining field such as Council of Scientific and Industrial Research (CSIR), Central Mining Research Institute etc., provided that the extraction of minerals shall be carried out not below a height of 1 meter above the HTL and an adequate barrier shall be created

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so as to safeguard against saline water incursion and subject to appropriate safeguards related to pollution of coastal waters and prevention of coastal erosion.

(f) Mining of atomic minerals notified under Part-B of the First Schedule of Mining and Minerals (Development and Regulation) Act, 1957 (67 of 1957) occurring as such or in association with one or other minerals by such agencies as authorised by Department of Atomic Energy, Government of India, as per mining plan by the Atomic Mineral Directorate for Exploration and Research.

(iv) Drawing of groundwater and construction related thereto shall be prohibited within 200 meters of HTL except for the use of local communities in areas inhabited by them and in the areas between 200 to 500 meters of the HTL, groundwater withdrawal may be permitted only through manual means from ordinary wells for drinking, horticulture, agriculture and fisheries, etc. where no other source of water is available and restrictions for such drawal may be imposed by the designated Authority by State Government or Union territory Administration in the areas affected by sea water intrusion, however, for horticulture and agriculture purpose, micro irrigation promoted by Government welfare schemes shall be permitted.

(v) Development of airports in wastelands and non-arable lands in CRZ-III areas with adequate environmental safeguards.

5.4 CRZ-IV

Activities shall be permitted and regulated in the CRZ IV areas as under: -

(i) Traditional fishing and allied activities undertaken by local communities.

(ii) Land reclamation, bunding, etc to be permitted only for activities such as. -

(a) foreshore facilities like ports, harbours, Jetties, wharves, quays, slipway, bridges, sea links and hover ports for coast guard ,etc.;

(b) projects for defence, strategic and security purpose including coast guard;

(c) measures for control of erosion;

(d) maintenance and clearing of waterways, channels and ports;

(e) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structure for prevention of salinity ingress and freshwater recharge. (iii) Activities related to waterfront or directly needing foreshore facilities, such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, navigational safety facilities and the like.

(iv) Power by non-conventional energy sources and associated facilities such as offshore wind, wave energy, ocean thermal energy conversion, etc.

(v) Transfer of hazardous substances from ships to Ports.

(vi) Storage of non-hazardous cargo like edible oil, fertilizers and food grains in notified Ports.

(vii) Facilities for discharging treated effluents into the water course.

(viii) Projects classified as strategic and defence related projects including coast guard coastal security network.

(ix) Projects of department of Atomic Energy.

(x) Exploration and extraction of oil and natural gas and all associated activities and facilities thereto.

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(xi) Exploration and mining of atomic minerals notified under Part-B of the First Schedule of the Mining and Minerals (Development and Regulation) Act, 1957 (67 of 1957), occurring as such or in association with other mineral(s) and of such associated mineral(s).

(xii) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants, and foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants, in conformity with the environmental standards notified by Ministry of Environment, Forest and Climate Change and relevant directions of the Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee.

(xiii) Pipelines, conveying systems including transmission lines.

(xiv) Weather radar for monitoring of cyclone prediction, ocean observation platforms, movement and associated activities.

(xv) Construction of memorials or monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas, in exceptional cases, with adequate environmental safeguards, subject to the following, namely: -

(a) the concerned State Government shall submit justification for locating the project in CRZ-IVA area along with details of alternate sites considered and weightage matrix on various parameters including environmental parameters, to State Coastal Zone Management Authority who will examine the project and make recommendation to the Central Government (Ministry of Environment, Forest and Climate Change) for grant of Terms of Reference (ToRs) for preparation of an environmental impact assessment report by the State Government;

(b) On grant of ToRs by the Central Government, the concerned State Government shall submit the draft Environmental Impact Assessment report (EIA) with Environmental Management Plan (EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Control Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment (EIA) notification number S.O. 1533(E), dated the 14th September, 2006;

(c) The concerned State Government shall, after addressing the relevant issues raised by the public during the public hearing referred to in sub-item (b), submit the final EIA, EMP, Risk Assessment and DMP, to the State CZMA for their examination and recommendation to MoEF&CC;

(d) The Central Government may, if it considers necessary so to do, dispense with the requirement of public hearing referred to in sub-clause (b), if it is satisfied that the project will not involve rehabilitation and resettlement of the public or the project site is located away from human habitation.

5.5 Requirement for Clearance from Department of Atomic Energy installations:

Prior to undertaking any developmental activity including construction of new structures, falling in the boundary limits specified by Atomic Energy Regulatory Board (AERB) guidelines, prior clearance shall be obtained from Department of Atomic Energy installations.

6. Coastal Zone Management Plans (CZMPs)

(i) All coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O. 19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change

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for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.

(ii) The CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (hereinafter referred to as the NCSCM) of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders.

(iii) The coastal States and Union territories shall prepare draft CZMP in 1:25,000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in Annexure-IV to this notification, which involve public consultation. All developmental activities listed in this notification shall be regulated by the State Government, Union territory administration, the local authority or the concerned Coastal Zone Management Authority within the framework of such approved CZMP, as the case may be, in accordance with provisions of this notification.

(iv) The draft CZMP shall be submitted by the State Government or Union territory to the concerned Coastal Zone Management Authority for appraisal, including appropriate consultations, and recommendations in accordance with the procedure(s) laid down in the Environment (Protection) Act, 1986 (29 of 1986).

(v) The Ministry of Environment, Forest and Climate Change shall thereafter consider and approve the respective CZMP of concerned State Governments or Union territory administrations.

(vi) The CZMP shall not normally be revised before a period of five years after which, the concerned State Government or the Union territory may consider undertaking a revision.

7. CRZ clearance for permissible and regulated activities- Delegation:

(i) All permitted or regulated project activities attracting the provisions of this notification shall be required to obtain CRZ clearance prior to their commencement.

[6] (ii) All development activities or projects in CRZ-I and CRZ-IV areas, which are regulated or permissible as per this notification, shall be dealt with by the Central Government for Coastal Regulation Zone clearance, based on the recommendation of the concerned Coastal Zone Management Authority with the following exceptions, namely: —

Stand-alone jetties, Salt works, Slipways, Temporary structures and Erosion Control Measures (like Bunds, Seawall, Groynes, Breakwaters, Submerged reef, Sand nourishment, etc.) which shall be dealt by concerned Coastal Zone Management Authority.]

(iii) For all other permissible and regulated activities as per this notification, which fall purely in CRZ-II and CRZ-III areas, the CRZ clearance shall be considered by the concerned Coastal Zone Management Authority and such projects in CRZ -II and III, which also happen to be traversing through CRZ-I or CRZ-IV areas or both, CRZ clearance shall, however be considered only by the Ministry of Environment, Forest and Climate Change, based on recommendations of the concerned Coastal Zone Management Authority.

(iv) Projects or activities which attract the provisions of this notification as also the provisions of EIA notification, 2006 number S.O. 1533(E), dated the 14th September, 2006, shall be dealt with for a composite Environmental and CRZ clearance under EIA Notification, 2006 by the concerned approving Authority,

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based on recommendations of the concerned Coastal Zone Management Authority, as per delegations i.e., State Environmental Impact Assessment Authority (hereinafter referred to as the SEIAA) or the Ministry of Environment, Forest and Climate Change for category 'B' and category 'A' projects respectively.

(v) In case of building or construction projects with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 these shall be approved by the concerned local State or Union territory Planning Authorities in accordance with this notification, after obtaining recommendations of the concerned Coastal Zone Management Authority.

(vi) Only for self-dwelling units up to a total built up area of 300 square meters, approval shall be accorded by the concerned local Authority, without the requirement of recommendations of concerned Coastal Zone Management Authority and such authorities shall, however, examine the proposal from the perspective of the Coastal Regulation Zone notification before according approval

8. Procedure for CRZ clearance for permissible/regulated activities

(i) The project proponents shall apply with the following documents to the concerned State or the Union territory Coastal Zone Management Authority for seeking prior clearance under this notification:-

(a) Project summary details as per Annexure-V to this notification.

(b) Rapid Environment Impact Assessment (EIA) Report including marine and terrestrial component, as applicable, except for building construction projects or housing schemes.

(c) Comprehensive EIA with cumulative studies for projects, (except for building construction projects or housing schemes with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 number S.O 1533(E), dated 14th September, 2006) if located in low and medium eroding stretches, as per the CZMP to this notification.

(d) Risk Assessment Report and Disaster Management Plan, except for building construction projects or housing schemes with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 number S.O 1533(E), dated 14th September, 2006).

[7]
[e] Coastal Regulation Zone map in 1:4000 scale, drawn up by the agencies identified by the Central Government using the demarcation of the HTL, LTL and ecologically sensitive areas as specified by National Centre for Sustainable Coastal Management for the concerned coastal area.]

(f) Project layout superimposed on the CRZ map duly indicating the project boundaries and the CRZ category of the project location as per the approved Coastal Zone Management Plan under this notification.

(g) The CRZ map normally covering 7 kilometre radius around the project site also indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas.

(h) "Consent to establish" or No Objection Certificate from the concerned State Pollution Control Board or Union territory Pollution Control Committee for the projects involving treated discharge of industrial effluents and sewage, and in case prior consent of Pollution Control Board or Pollution Control Committee is not obtained, the same shall be ensured by the proponent before the start of the construction activity of the project, following the clearance under this notification.

(ii) The concerned Coastal Zone Management Authority shall examine the documents in clause (i) above, in accordance with the approved Coastal Zone Management Plan and in compliance with this notification and make recommendations within a period of sixty days from date of receipt of complete application as under:

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[8]
[(a) For the projects or activities also attracting the Environment Impact Assessment Notification, 2006 number S.O. 1533(E), dated 14th September, 2006, the Coastal Zone Management Authority shall forward its recommendations to the Central Government or State Environment Impact Assessment Authority for Category "A" and Category "B" projects respectively, to enable a composite clearance under the Environment Impact Assessment Notification, 2006.

(b) Coastal Zone Management Authority shall forward its recommendations to the Central Government for the projects or activities not covered in the Environment Impact Assessment Notification, 2006, but attracting this Notification and located in CRZ-I or CRZ-IV areas, except in respect of those projects or activities listed in sub-paragraph (ii) of paragraph 7 of this notification.

(c) Projects or activities not covered in the Environment Impact Assessment Notification, 2006, but attracting this Notification and located in CRZ-II or CRZ-III areas or those projects or activities listed in sub-paragraph (ii) of paragraph 7 of this notification, shall be considered for clearance by the concerned Coastal Zone Management Authority within sixty days of the receipt of the complete proposal from the proponent.

Note: All construction activities related to projects of the Department of Atomic Energy or related to National Defence or Strategic or Security importance shall be dealt with by the Central Government for Coastal Regulation Zone clearance or composite clearance, as the case may be, based on the recommendation of the concerned Coastal Zone Management Authority, except those located in CRZ-II or CRZ-III or listed in sub-paragraph (ii) of paragraph 7 and requiring only Coastal Regulation Zone clearance.
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(d) In case of construction projects attracting this notification but with built-up area less than the threshold limit stipulated for attracting the provisions of the aforesaid EIA Notification 2006, Coastal Zone Management Authority shall forward their recommendations to the concerned State or Union territory planning authorities, to facilitate granting approval by such authorities.

(iii) The Ministry of Environment, Forest and Climate Change shall consider complete project proposals for clearance under this notification, based on the recommendations of the Coastal Zone Management Authority, within a period of sixty days.

(iv) In case the Coastal Zone Management Authorities are not in operation due to their reconstitution or any other reasons, then it shall be responsibility of the Department of Environment in the State Government or Union territory Administration, who are the custodian of the CZMP of respective States or Union territories, to provide comments and recommend the proposals in terms of the provisions of the said notification.

(v) The clearance accorded to the projects under this notification shall be valid for a period of seven years, provided that the construction activities are completed and the operations commence within seven years from the date of issue of such clearance. The validity may be further extended for a maximum period of three years, provided an application is made to the concerned authority by the applicant within the validity period, along with recommendation for extension of validity of the clearance by the concerned State or Union territory Coastal Zone Management Authority.

(vi) Post clearance monitoring:

(a) It shall be mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated terms and conditions of the environmental clearance in hard and soft copies to the regulatory authority(s) concerned, on the 1st June and 31st December of each calendar year and all such compliance reports submitted by the project proponent shall be published in public domain and its copies shall be given to any person on application to the concerned Coastal Zone Management Authority.

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(b) The compliance report shall also be displayed on the website of the concerned regulatory authority.

(vii) To maintain transparency in the working of the Coastal Zone Management Authority, it shall be the responsibility of the Coastal Zone Management Authority to create a dedicated website and post the agenda, minutes, decisions taken, clearance letters, violations, action taken on the violations and court matters including the Orders of the Hon'ble Court as also the approved CZMP of the respective State Government or Union territory.

9. Enforcement of this notification:

(i) For the purposes of implementation and enforcement of the provisions of this notification and compliance with conditions stipulated thereunder, the powers either original or delegated are available under Environment (Protection) Act, 1986 (29 of 1986) with the Ministry of Environment, Forest and Climate Change, State Government or the Union territory Administration, National Coastal Zone Management Authority and the State or Union territory Coastal Zone Management Authority;

(ii) The composition, tenure and mandate of National Coastal Zone Management Authority and State Government or the Union territory Coastal Zone Management Authority have already been notified by the Ministry of Environment, Forest and Climate Change in terms of Orders of Hon'ble Supreme Court in Writ Petition 664 of 1993;

(iii) The State Government or the Union territory Coastal Zone Management Authority shall primarily be responsible for enforcing and monitoring of this notification and to assist in this task, the State Government and the Union territory shall constitute district level Committees under the Chairmanship of the District Magistrate concerned comprising at least three representatives of local traditional coastal communities including from fishermen, and the State Government may consider the enforcement of this notification to the level of respective District Magistrates.

(iv) The dwelling units of the traditional coastal communities including fishermen, tribals as were permissible under the provisions of the Coastal Regulation Zone notification, 2011 number S.O. 19(E), dated the 6th January, 2011, but which have not obtained formal approval from concerned authorities under the said Notification shall be considered by the respective Coastal Zone Management Authority and the dwelling units shall be regularised subject to the following condition, namely: -

(a) these are not used for any commercial activity;

(b) these are not sold or transferred to non-traditional coastal community.

10. Areas requiring special consideration:

10.1 Critically Vulnerable Coastal Areas (CVCAs):

(i) For all the CVCAs mentioned in sub-paragraph 3.1, Integrated Management Plans (IMPs) shall be prepared, which shall, inter alia, keep in view the conservation and management of mangroves, needs of local communities, such as dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage and the impact of sea level rise and other natural disasters and the IMPs will be prepared in line with the guidelines for preparation of Coastal Zone Management Plan.

(ii) Till such time the IMPs are approved and notified, construction of dispensaries, schools, public rain/cyclone shelters, community toilets, bridges, roads, jetties, water supply, drainage, sewerage which are required for traditional inhabitants shall be permitted on a case to case basis, by the Coastal Zone Management Authority with due regards to the views of coastal communities including fisher folk.

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10.2 CRZ for inland Backwater islands and islands along the mainland coast:

(i) All the inland islands in the coastal backwaters and islands along the mainland coast shall also be covered under this notification.

(ii) In view of the unique coastal systems of backwater islands and islands along the mainland coast, along with space limitations in such coastal stretches, CRZ of 20 meters from the HTL on the landward side shall uniformly apply to such islands and activities shall be regulated as under:-

(a) existing dwelling units of local communities may be repaired or reconstructed within 20 meters from the HTL of these islands, however, no new construction shall be permitted in this zone.

(b) foreshore facilities, such as fishing jetty, fish drying yards, net mending yard, fishing processing by traditional methods, boat building yards, ice plant, boat repairs and the like, may be taken up in CRZ limits subject to due environmental safeguards.

[9] [iii] Integrated Island Management Plans, as applicable to smaller islands in Lakshadweep and Andaman and Nicobar by notification vide number S.O.1242 (E), dated the 8th March, 2019, shall be formulated by respective State Governments or the Union territory Administration for all such islands and submitted to the Central Government and till the Integrated Island Management Plans are framed, provisions of this notification shall not apply and the Coastal Zone Management Plan as per provisions of Coastal Regulation Zone notification, 2011 number S.O.19(E), dated the 6th January, 2011, shall continue to apply.]

10.3 CRZ areas falling within municipal limits of Greater Mumbai:

(i) In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II shall be categorised as No Development Zone and a Floor Space Index up to 15% shall be allowed only for construction of civic amenities, stadium and gymnasium meant for recreational or sports related activities and the residential or commercial use of such open spaces shall not be permissible.

(ii) Construction of sewage treatment plants in CRZ-I area for the purpose of treating the sewage from the municipal area shall be taken only by the municipal authorities in exceptional circumstances, where no alternate site is available to set up such facilities, subject to recommendations of the Coastal Zone Management Authority and approval by the Central Government and in case the construction of such plant is inevitable in a mangrove area, a minimum three times the mangrove area affected or destroyed or cut during the construction process shall be taken up for compensatory plantation of mangroves.

[10] [10.4. Removal of sand bars in Coastal Regulation Zone.- The sand bars in the intertidal areas shall be removed by traditional coastal communities only through a non-mechanised manual method. The State Governments and Union territory Administration may permit such removal of sand in the specified time period in a particular area along with a specific quantity subject to conditions such as registration of local community persons permitted to remove the sand manually and shall be renewed on yearly basis.]

[F. No. 19-112/2013-IA-III]

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RITESH KUMAR SINGH, Jt. Secy

Annexure-I

CONSERVATION, PROTECTION AND MANAGEMENT FRAMEWORK FOR ECOLOGICALLY SENSITIVE AREAS

The coastal and marine Ecologically Sensitive Areas (ESAs) and the geo-morphological features play a vital role in maintaining the functions of the coast. Mangroves, beaches, coral reefs, etc., aid in controlling coastal erosion, shoreline change, saltwater intrusion and also serve as natural defence against coastal hazards such as storm surges, cyclones and tsunamis. The ESAs maintain the biological integrity of the coast by providing direct and indirect ecosystem services to the coastal livelihood. In addition, several invaluable archaeological and heritage sites are also located along the coast. Hence conservation and protection of the above areas, features and sites become necessary.

1. General measures

- (i) All ESAs shall be identified and boundary delineated by NCSCM using satellite data.
- (ii) The State Governments or Union territory Administrations through the authorised agencies shall prepare CZMP as per the guidelines contained in this notification highlighting the conservation and protection of the ESAs.
- (iii) Those activities permissible under this notification shall be included in the CZMP.

Specific conditions shall be adopted for the conservation, protection and management of each of the ESAs as under:

1.1 Mangroves:

(i) Mangroves declared as forest under the Forest (Conservation) Act, 1980 (69 of 1980). Notwithstanding anything contained in this notification, such mangroves declared by the concerned State Governments or Union territory Administrations or Central Government as forest land under the Forest (Conservation) Act, 1980 (69 of 1980) shall attract the provisions of the said Act.

(ii) Mangroves not declared under Forest (Conservation) Act, 1980:

(a) Mangroves in Government land shall be protected based on a detailed plan to be prepared by the concerned State Governments or Union territory administrations, and in case the mangrove area is more than 1000 square meters, a buffer of 50 metre along the periphery of mangrove area shall be provided. This buffer zone of 50 metre may be utilised for public facilities for developing parks, research facilities related to mangrove biodiversity, facilities for conservation and the like.

(b) Mangroves in private land will not require a buffer zone.

1.2 Corals and coral reefs and associated biodiversity:

- (i) Destruction of coral and coral reefs and the surroundings is a prohibited activity.
- (ii) All coral and coral reefs shall be protected except for those small quantities required for research purposes.
- (iii) Coral and coral reefs transplantation activities shall be through recognised research institutions wherever required for regeneration after obtaining necessary approvals under Wildlife (Protection) Act 1972 (53 of 1972).

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(iv) The dead or destroyed or both coral areas shall be taken up for rejuvenation and rehabilitation. The conservation and protection of corals and coral reefs shall be taken up as follows:-

(a) active and live coral and coral reefs identified and delineated shall be declared and notified as ESA under Environment (Protection) Act 1986 (29 of 1986);

(b) it shall be ensured that no activities that are detrimental to the health of corals, coral reefs and its associated biodiversity, such as mining, effluent and sewage discharge, dredging, ballast water discharge, ship washings, fishing other than traditional nondestructive fisheries, construction activities and the like are taken up in and around the coral areas

1.3 The National Parks, marine parks, Sanctuaries, reserve forests, wildlife habitats and other protected areas declared under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), the Forest (Conservation) Act 1980 (69 of 1980) or Environment (Protection) Act 1986 (29 of 1986); including Biosphere Reserves shall be conserved and protected as follows:-

(i) Conservation and protection of the above-mentioned areas shall be as per the provisions of the respective Acts, notifications or guidelines as the case may be.

(ii) Efforts shall be made to increase the forest area in the coastal region in order to prevent loss of life and property from increased storms, tides and floods.

(iii) The concerned State Governments or Union territory administrations shall provide for adequate funds for such measures to undertake shelter belt plantation or bio-shields with planting material suitable to the location.

1.4. Salt marshes:

The conservation and protection of salt marshes shall be as follows:

(i) The salt marsh areas shall be conserved and protected and efforts shall be made to promote the endemic biodiversity in the salt marshes.

(ii) Only those activities required for overhead conveying or transmission of cables and underground laying of transmission line cables and so on, shall be permissible.

(iii) Traditional fishing shall be permissible in salt marshes.

(iv) Temporary tourism facilities around the salt marsh areas may be considered subject to adhering to norms laid down in the guidelines.

(v) Certain salt marshes which have less biodiversity, identified by NCSCM and demarcated in Coastal Zone Management Plan can be considered for salt pan activities.

1.5 Turtle nesting grounds shall be protected and conserved as follows:

(i) Turtle nesting grounds identified by the concerned State Governments or Union territory administrations shall be protected as per Wildlife (Protection) Act of 1972.

(ii) No activities shall be permitted in and around the turtle nesting ground including those causing light and sound pollution except for those required for conservation and protection of these sites.

(iii) Strict management plans for protecting the turtle nesting grounds shall be undertaken and implemented by the concerned State or Union territory Authorities.

1.6 Horse shoe crabs habitats shall be protected and conserved as follows:

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- (i) The habitat identified shall be taken up for conservation and protection.
- (ii) No activities shall be taken up in and around these habitats which affect the horse shoe crab ecosystem.

1.7 Sea grass beds shall be protected and conserved as follows:

- (i) Identified sea grass beds shall be conserved and protected.
- (ii) No developmental activities that have adverse effect on the sea grass bed shall be undertaken.
- (iii) Efforts shall be made to propagate sea grass beds along the coastal waters where ever possible by States/UTs as it acts as a carbon sink.

1.8 Nesting grounds of birds shall be protected and conserved as follows:

- (i) The nesting ground of birds including their local migratory route shall be protected. No developmental activities which have adverse impact on the nesting grounds and the migratory routes shall be undertaken including construction of wind mills, transmission lines and the like in the locality.
- (ii) Efforts shall be made to increase the forest cover and mangrove cover including enriching the biodiversity of salt marsh and other coastal water bodies so as to provide for suitable habitat for the avifauna

1.9 Geo-morphologically Important Zones shall be protected and managed as follows:

- (i) **Sand dunes** identified shall be conserved and protected as follows:
 - (a) sand dunes identified shall be notified under Environment (Protection) Act 1986;
 - (b) no developmental activities shall be permissible except for providing eco-friendly temporary tourism facilities on stilts such as walkways, tents and the like;
 - (c) mining of sand from sand dunes shall be prohibited activity except for the removal of atomic minerals with proper replenishment using the tailings or other suitable sand;
 - (d) no activities on the sand dunes shall be taken up that would lead to erosion/destruction of sand dunes;
 - (e) afforestation, if any, on the sand dunes shall be done only with native flora;
 - (f) The States/UTs shall prepare management plans for the demarcated sand dunes.
- (iii) **Sandy beaches:**
 - (a) Mining of beach sand is prohibited except for manual mining of atomic minerals with proper replenishment using the tailings or other suitable sand.
 - (b) When the permissible developmental activities are taken up on the beaches if loss of beach in the neighbourhood is predicted, necessary beach nourishment to compensate for the losses shall be undertaken by the project authorities and its long-term maintenance shall be ensured by them.
 - (c) The States or Union Territory shall prepare management plans for the demarcated beaches.

(iv) Biologically active mudflats:

- (a) Biologically active mudflats shall be identified by NCSCM in association with State Governments or Union territory administrations.

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(b) The States or Union territories shall prepare management plans for such demarcated biologically active mudflats.

1.10 Areas or structures of archaeological importance and heritage value sites:

(i) State Archaeological agencies shall be responsible for conservation and protection of all archaeological structures and heritage sites identified by the Archaeological Survey of India, as per the provisions of the respective Acts, notifications or guidelines.

(ii) No activities that are detrimental to the identified areas or structures of archaeological and heritage value shall be permitted.

(iii) It shall be ensured that these structures or areas are preserved and activities undertaken without changing the façade/plinth of such structures. Such structures could be considered for use in accordance with the relevant norms after undertaking careful designing of the interiors without changing the exterior architectural design of the structure.

Annexure-II

List of petroleum and chemical products permitted for storage in CRZ, except CRZ-I A

- (i) Crude oil;
- (ii) Liquefied Petroleum Gas;
- (iii) Motor spirit;
- (iv) Kerosene;
- (v) Aviation fuel;
- (vi) High speed diesel;
- (vii) Lubricating oil;
- (viii) Butane;
- (ix) Propane;
- (x) Compressed Natural Gas;
- (xi) Naphtha;
- (xii) Furnace oil;
- (xiii) Low Sulphur Heavy Stock;
- (xiv) Liquefied Natural Gas;
- (xv) Fertilizers and raw materials for manufacture of fertilizers;
- (xvi) Acetic acid;
- (xvii) Mono ethylene glycol;
- (xviii) Paraxylene;

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- (xix) Ethane;
- (xx) Butadine;
- (xxi) Methanol;
- (xxii) Caustic;
- (xxiii) Bitumen.

Annexure-III

Guidelines for development of beach resorts/hotels in the designated CRZ Areas

1. CRZ-II

Construction of beach resorts or hotels in designated areas of CRZ-II for occupation of tourist or visitors shall be subject to the following conditions, namely: -

- (i) construction shall be permitted only to the landward side of an existing road or existing authorized fixed structures;
- (ii) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
- (iii) no flattening of sand dunes shall be carried out;
- (iv) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
- (v) construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;
- (vi) the State Ground Water Authority shall take into consideration the guidelines issued by the Central Government before granting such no objection certificate;
- (vii) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986 (29 of 1986);
- (viii) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
- (ix) if the project involves diversion of forest land for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 (69 of 1980) shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with and approval of the State or Union territory Tourism Department shall be obtained.

2. CRZ-III

Construction of beach resorts and hotels in designated areas of CRZ- III for occupation of tourists or visitors shall be subject to the following conditions, namely: -

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(i) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;

(ii) no flattening of sand dunes shall be carried out;

(iii) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;

(iv) construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;

(v) the State Ground Water Authority shall take into consideration the guidelines issued by the Central Government before granting such no objection certificate;

(vi) though no construction is allowed in the no development zone for the purposes of calculation of Floor Space Index, the area of entire plot including the portion which falls within the no development zone shall be taken into account;

(vii) the total covered area on all floors shall not exceed 33 per cent of the plot size i.e., the Floor Space Index shall not exceed 0.33 and the open area shall be suitably landscaped with appropriate vegetative cover;

(viii) the construction shall be consistent with the surrounding landscape and local architectural style;

(ix) the overall height of construction up to the highest ridge of the roof, shall not exceed 9 metres and the construction shall not be more than two floors (ground floor plus one upper floor);

(x) groundwater shall not be tapped within 200 metre of the High Tide Line; and within the 200 to 500 metre zone it can be tapped only with the concurrence of the Central or State Ground Water Board;

(xi) extraction of sand, leveling or digging of sandy stretches, except for structural foundation of building or swimming pool, shall not be permitted within 500 metres of the High Tide Line;

(xii) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986 (29 of 1986);

(xiii) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;

(xiv) to allow public access to the beach, at least a gap of 20 metres width shall be provided between any two hotels or beach resorts; and in no case shall gaps be less than 500 metres apart; and

(xv) If the project involves diversion of forestland for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 (69 of 1980) shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with; and approval of the State or Union territory Tourism Department shall be obtained. **Note:** Construction of beach resorts or hotels shall not be permitted in Ecologically sensitive areas (such as marine parks, mangroves, coral reefs, breeding and spawning grounds of fish, wildlife habitats and such other area as may be notified by the Central Government or State Government or Union territory administrations).

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ANNEXURE -IV

GUIDELINES FOR PREPARATION OF COASTAL ZONE MANAGEMENT PLANS

1. Demarcation of High Tide Line and Low Tide Line

1. Demarcation of High Tide Line and Low Tide Line: Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) as carried out by NCSCM for the entire coastline of the country, has been made available to the Coastal States or Union territories and only such demarcation of HTL and LTL shall be applicable for all purposes of this notification.

2. Hazard Line: A 'Hazard line' has been demarcated by the Survey of India (SOI) taking into account the extent of the flooding on the land area due to water level fluctuations, sea level rise and shoreline changes (erosion or accretion) occurring over a period of time. The hazard line mapped by SOI has been shared with the coastal States or Union territories through NCSCM. The hazard line shall be used as a tool for disaster management plan for the coastal environment, including planning of adaptive and mitigation measures. With a view to reduce the vulnerability of the coastal communities and ensuring sustainable livelihood, while drawing the CZMP, the land use planning for the area between the Hazard line and HTL shall take into account such impacts of climate change and shoreline changes.

3. Preparation of CZM Maps

(i) Base Maps of 1:25,000 scale shall be acquired from the Survey of India (SOI) and wherever 1: 25,000 maps are not available, 1: 50,000 maps shall be enlarged to 1: 25,000 for the purpose of base map preparation and these maps will be of the standard specification given below:-

Unit : 7.5 minutes X 7.5 minutes

Numbering : Survey of India Sheet Numbering System

Horizontal Datum : Everest or WGS 84

Vertical Datum : Mean Sea Level (MSL)

Topography : Topography in the SOI maps will be updated using latest satellite imageries or aerial photographs

(ii) Coastal Zone Management (CZM) Maps of scale 1:25,000 shall be got prepared by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III dated the 14th March, 2014 using the demarcation of the High Tide Line or LTL, as carried out by NCSCM.

(iii) Various regulatory lines viz. at a distance of 20 metres, 50 metres, 200 metres and 500 metres from HTL respectively, as applicable in various CRZ categories, and the Hazard line shall be demarcated and transferred to the CZM maps.

(iv) HTL, LTL and CRZ boundaries, as applicable, shall also be demarcated in the CZM maps along the banks of tidal influenced inland water bodies.

(v) Classification of different coastal zones shall be done as per the CRZ notification and Standard national or international colour codes shall be used.

4. Local level CZM Maps

(i) Local level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans.

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(ii) Cadastral (village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps.

(iii) HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into local level CZM maps.

5. Classification of CRZ areas

(i) The CZM Maps shall clearly demarcate the land use plan of the area and map out the Ecologically Sensitive Areas (ESAs) or the CRZ-IA areas as per mapping made available by NCSCM to coastal State or Union territories. All such ESAs shall be appropriately demarcated with colour codes.

(ii) Buffer zone along mangrove areas of more than 1000 square metres shall be stipulated with a different colour distinguishing from the mangrove area. The buffer zone shall also be classified as CRZ-I area.

(iii) In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and disaster preparedness.

(iv) The water areas of CRZ-IV shall be demarcated and clearly demarcated if the water body is sea, lagoon, backwater, creek, bay, and estuary and for such classification of the water bodies the terminology used by Naval Hydrographic Office shall be relied upon.

(v) The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked. (vi) In CVCAs, the land use maps shall be superimposed on the Coastal Zone Management Plan clearly demarcating the CRZ-I, II, III, IV.

(vii) The existing authorised developments on the seaward side shall be clearly demarcated.

(viii) The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network may be clearly indicated on the CZM Maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.

(ix) Construction of buildings or other activities shall be permitted under the CZMP provided adequate arrangements are made for proper management and disposal of solid and liquid wastes in accordance with the environmental standards, rules and statutes, and under no circumstances, untreated effluents shall be disposed off in the coastal waters.

5. Public consultations on the CZMP.

(i) The draft CZMP prepared shall be given wide publicity and suggestions and objections received in accordance with the Environment (Protection) Act, 1986. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA.

(ii) Based on the suggestions and objections received the CZMPs shall be revised and approval of Ministry of Environment, Forest and Climate Change shall be obtained.

(iii) The approved CZMP shall be put up on the website of Ministry of Environment, Forest and Climate Change, concerned website of the State or Union Territory Coastal Zone Management Authority and hard copy made available in the Panchayat Office and District Collector Office

7. Revision of Coastal Zone Management Plans:

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(i) Whenever there is a doubt, the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to the National Centre for Sustainable Coastal Management who shall verify the CZMP based on latest satellite imagery and ground truthing.

(ii) If required, the rectified map shall be submitted to Ministry of Environment, Forest and Climate Change for consideration. *****

ANNEXURE-V

PROJECT INFORMATION DETAILS

1. PROJECT DETAILS

A. Project Name

B. Survey No./ Village/ Co-ordinates

C. District

D. State

E. Whether the proposal is for (Select relevant field)

(i) Fresh Clearance under CRZ

(ii) Amendment to an already issued CRZ clearance

(iii) Extension of validity of an already issued CRZ clearance

F. Name of the Applicant

G. Address of the Applicant

H. Contact details (Telephone nos. and e-mail address)

I. Cost of the project (Rs in crores)

2. BENEFITS OF THE PROJECT

A. Details of Project Benefits

B. Employment Likely to be Generated (Yes/No)

If Yes

(i) Total Manpower Requirement

(ii) Permanent Employment (Numbers)

(iii) Temporary Employment (Numbers)

(iv) Temporary Employment- During Construction (Numbers)

(v) Temporary Employment- During Operation (Numbers)

3. DESCRIPTION OF THE PROJECT UNDER CONSIDERATION (Select the Category of the project):

A. Resort / Buildings / civic amenities

(i) Total area/Built-up area (in sqm.)

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- (ii) Height of structure
- (iii) FSI ratio
- (iv) Name of concerned town planning authority/ Panchayat etc.
- (v) Details of provision of car parking area

B. Coastal Roads / Roads on Stilt

- (i) Area of land reclamation
- (ii) Estimated quantity of muck/earth for reclamation
- (iii) Traffic carrying capacity
- (iv) Dimensions of road

C. Pipelines from thermal power blow down

- (i) Length of pipeline
- (ii) Length traversing CRZ area
- (iii) Depth of excavation
- (iv) Width of excavation
- (v) Length of pipeline from seashore to deep sea
- (vi) Depth of outfall point from surface of sea water
- (vii) Temperature of effluent above ambient at disposal point

D. Marine Disposal of Treated Effluent through pipelines

- (i) Location of intake/ outfall
- (ii) Depth of outfall point
- (iii) Length of pipeline
- (iv) Length traversing CRZ area
- (v) Depth of excavation
- (vi) Width of excavation
- (vii) Length of pipeline from shore to deep sea/creek
- (viii) Depth of outfall point from surface of water
- (ix) Depth of water at disposal point
- (x) BOD, COD, TSS, oil & grease, heavy metals in the effluent

E. Facility for storage of goods/chemicals

- (i) Name of chemical
- (ii) End use of the chemical

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(iii) No. of tanks for storage

(iv) Capacity of tanks

F. Offshore structures

(i) Exploration or development

(ii) Depth of sea bed

(iii) No. of rigs

(iv) No. of platform

(v) Details of group gathering stations

G. Desalination Plant

(i) Capacity of desalination

(ii) Total brine generation

(iii) Temperature of effluent above ambient at disposal point

(iv) Ambient salinity

(v) Disposal point

H. Mining of rare earth/atomic minerals

(i) Capacity of mining

(ii) Type of mineral to be extracted

(iii) End use of the mineral

(iv) Government order for mining lease/exploration and approved mining plan details

(v) Extent of mining lease area

I. Sewage Treatment Plants

(i) Capacity

(ii) Total area of construction

(iii) Compliance of effluent parameters as laid down by CPCB/SPCB/other authorized agency

(iv) Whether discharge is in sea water/creek?

If yes

- Distance of marine outfall point from shore/from the tidal river bank
- Depth of outfall point from sea water/river water surface
- Depth of seabed/riverbed at outfall point

J. Lighthouse

(i) Total ground area of foundation/platform

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(ii) Height of the structure

K. Wind Mills

(i) Capacity (MW)

(ii) Height of the windmill

(iii) Diameter of the windmill

(iv) Length of blade

(v) Speed of rotation

(vi) Transmission lines (overhead or underground)

L. Others

(i) Please specify with salient features

(ii) Upload relevant Documents (upload PDF only)

4. PROJECT LOCATION AS PER CRZ CLASSIFICATION (If project site falls in different/multiple CRZ categories the same may also be elaborated)

5. CLAUSE OF CRZ NOTIFICATION UNDER WHICH PROJECT IS A PERMISSIBLE /REGULATED ACTIVITY

6. MANDATORY FIELDS FOR PROJECT ASSESSMENT

A. CRZ map in 1:4000 scale indicating HTL, LTL demarcation and distance of the nearest project boundary (in meters) from HTL to be stated

(i) Upload Map (kml file)

B. Project layout superimposed on CRZ Map 1:4000 scale with classification of project location including other notified ESAs prepared

(i) Upload Map (kml file)

C. CRZ map 1:25000 scale covering 7 km radius around Project site

(i) Upload Map (kml file)

7. PROJECT LOCATED IN (Select Type)

(i) Non-eroding Coast

(ii) Low and Medium eroding coast

(iii) High eroding Coast

8. DETAILS OF FOREST/ MANGROVES LAND INVOLVED (YES/NO) IF YES

(i) Detail of area diverted

(ii) Forest clearance to be submitted (Upload document)

(iii) No. of trees to be cut under the project

53

(iv) Compensatory afforestation plan to be submitted (Upload document)

9. DISTANCE OF PROPOSED PROJECT FROM ESA/MARINE PARK/ WILD LIFE SANCTUARY

(i) Within 10 km radius from the project site (Yes/No)

If YES

- Permission from NBWL to be submitted (Upload document)

10. NOC OR CONSENT TO ESTABLISH FROM STATE/UT POLLUTION CONTROL

BOARDS OBTAINED (YES/NO)

If YES

(i) Copy of NOC to be provided (Upload document)

(ii) Conditions imposed to be stated (Upload document)

11. EIA studies (relevant fields to be filled)

A. Terrestrial studies:

(i) Summary Details of EIA (Terrestrial) Studies

(ii) Upload Recommendation made in EIAs (Upload document)

(iii) State period of Study

B. Marine Studies

(i) Summary Details of EIA (Marine) Studies

(ii) Upload Recommendation made in EIAs (Upload document)

(iii) State period of Study

12. DISASTER MANAGEMENT PLAN / NATIONAL OIL SPILL DISASTER CONTINGENCY

PLAN (if applicable)

13. PROJECT INVOLVING DISCHARGE OF LIQUID EFFLUENTS:

(i) Capacity of STP

(ii) Quantity of effluent generated

(iii) Quantity of effluent treated

(iv) Method of treatment & disposal

14. PROJECT INVOLVING DISCHARGE OF SOLID WASTE:

(i) Type of solid waste

(ii) Quantity of solid waste generated

(iii) Method of disposal

(iv) Mode of transport

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15. WATER REQUIREMENT (KLD)

- (i) Quantity of water required
- (ii) Source of water
- (iii) If Ground water (Upload a copy of approval from CGWA or authorised body)
- (iv) If other Source (Upload a copy of permission from competent authority)
- (v) Mode of transport
- (vi) Commitment of water supply (Upload document)

16. DETAILS OF WATER TREATMENT AND RECYCLING (If any) (Multiple Entries Allowed)

Type/ Source	Quantity of Waste Water Generated (Kilos Litre per Day)	Treatment Capacity (Kilos Litre per Day)	Treatment Method	Mode of Disposal	Quantity of Discharged Water (Kilos Litre per Day)	Quantity of Treatment Water used in Recycling/Reuse (Kilo Litre per Day)

18. ENERGY REQUIREMENT AND SOURCES

- (i) Total Power Requirements (kwh)
- (ii) Source
- (iii) Upload Copy of Agreement (upload pdf only)
- (iv) Stand by Arrangement (Details)

19. ENERGY EFFICIENCY/SAVING MEASURES

- (i) Source/Mode
- (ii) Details of savings

20. RECOMMENDATION OF STATE COASTAL ZONE MANAGEMENT AUTHORITY

- (i) Upload Copy of CZMA recommendations (Upload pdf only)
- (ii) Compliance status of the Conditions Imposed

21. WHETHER PROPOSAL ATTRACTS EIA NOTIFICATION, 2006. (Yes/No). If YES,

- (i) the category thereof
- (ii) Status of proposal for EC (as applicable)

22. SOCIAL AND ENVIRONMENTAL ISSUES AND MITIGATIONS MEASURES SUGGESTED INCLUDING BUT NOT LIMITED TO R&R, WATER, AIR, HAZARDOUS WASTES, ECOLOGICAL ASPECTS, ETC. (Brief Details to be Provided)

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23. DETAILS OF COURT CASES Whether there is any Court Cases pending against the project and/or land in which the project is proposed to be set up? **(Yes/No)**

If Yes,

Pending or Disposed (Select relevant)

(i) Name of the Court (Supreme Court, High Court, NGT)

(ii) Case No.

(iii) Case Details

(iv) Orders/Directions of the court, if any and its relevance with the proposed project (Upload document)

24. ADDITIONAL INFORMATION, If any

UNDERTAKING: It is certified that the information given above are true to the best of my knowledge and belief and nothing contravening the provisions of CRZ Notification, 2011 has been concealed therefore.

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- [1] Published in the Gazette of India, Extraordinary No.36, Part-II. Se. 3 (i) dated 18-01-2019.
- [2] Substituted by S.O.4886 (E), dated 26-11-2021, Published in the Gazette of India, Extraordinary, No. 4517, Part-II, Section 3 -Sub-section (ii) , dated 26-11-2021.
- [3] Inserted by S.O.4886 (E), dated 26-11-2021, Published in the Gazette of India, Extraordinary, No. 4517, Part-II, Section 3 -Sub-section (ii) , dated 26-11-2021.
- [4] Inserted by S.O.4886 (E), dated 26-11-2021, Published in the Gazette of India, Extraordinary, No. 4517, Part-II, Section 3 -Sub-section (ii) , dated 26-11-2021.
- [5] Inserted by S.O.5495(E), dated 24-11-2022. Published in the Gazette of India, Extraordinary No. 5266, dated 24-11-2022.
- [6] **Substituted as per S.O.5495(E), dated 24-11-2022.** . Published in the Gazette of India, Extraordinary No. 5266, dated 24-11-2022.
- [7] Substituted as per S.O.5495(E), dated 24-11-2022. . Published in the Gazette of India, Extraordinary No. 5266, dated 24-11-2022.
- [8] Substituted as per S.O.5495(E), dated 24-11-2022. . Published in the Gazette of India, Extraordinary No. 5266, dated 24-11-2022.
- [9] Substituted as per S.O.5495(E), dated 24-11-2022.Published in the Gazette of India, Extraordinary No. 5266, dated 24-11-2022.
- [10] Inserted as per S.O.5495(E), dated 24-11-2022. . Published in the Gazette of India, Extraordinary No. 5266, dated 24-11-2022.

**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE,
CHENNAI**

Original Application No. 173 of 2024
IN THE MATTER OF

Gajanan Narayana Hedge & Anr.
... Applicants

Vs.

The Deputy Commissioner/ Chairman
Of District Seven Member Committee
(CRZ),
Karnataka & Ors.

...Respondents

**MEMO OF OBSERVATION FILED ON
BEHALF OF THE APPLICANTS**

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Viyyash Kumar. G.V
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